(ख) यदि हां, तो क्या सरकार देश के नियतिों में वृद्धि करने के लिए लिखु उद्योग क्षेत्र को ग्रीर अधिक सुविधायें देने का विचार रखती है; ग्रीर

ं (ग) यदि नहीं, ती उसके क्या कारण है ग्रीर क्या सरकार ने लघु उद्योग क्षेत्र द्वारा 1988-90 के वर्षों के दौरान नियातों में बृद्धि करने में दिए गए योग-.दान की प्रतिशतता का मुख्यांकन किया है?

वाणिज्य मंत्री साथ में विधि एवं न्याय मंत्रालय का प्रतिरिक्त भार (श्री सुबह्य-णयम स्वामी) : (क) जी, हां।

(ख) तया (ग) लघु उद्योग क्षेत्र से होने वाले निर्यातों को बढ़ाने के लिए ग्राठवीं पंचवर्षीय योजना में विभिन्न उपाय सोचे गये हैं जिन पर विचार किया जाना है ग्रीर उन्हें स्वीकृति दी जानी है। निर्यात ग्रांकड़े वस्तु समूहों के श्रनुसार सहते किए जाते हैं ने कि लघु क्षेत्र अथवा बड़े क्षेत्र के अधार पर । कूल नियतों में लघु क्षेत्र के योगदान का चतुमान विकास श्रायुक्त, लघु उद्योग कार्यालय द्वारा लगाया जाता है, जो कि नियति संवर्धन परिषदों तथा वस्त बोर्टी द्वारा संकलित यांकड़ों पर ब्राधारित होता है। क्रल नियतों में लघु क्षेत्र का योग-दान वर्ष 1988-89 के दौरान, जिसके सम्बन्ध में भ्रनुमान उपलब्ध हैं, 28.1% था।

## Fall in tea production

- \*92. MISS SAROJ KHAPARDE: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government aware that there has been considerable fall in the production of Tea in, the country:
- (b) if so, what are the reasons therefor; and
- (c) whether Government propose to import tea to meet the shortage in production?

THE MINISTER OF COMMERCE, LAW AND JUSTICE (DR. SUBRA-MANIAN SWAMY): (a) and (b) There is no fall in the production of tea in India. The table below gives the trend of the production during the last three years:

Yoar			Production (Mi lion Kgs.)		
<b>1</b> 1987-88					677 · 85
1988-89		. •		•	682 · 67
19 <b>89-9</b> 0		•	•		702 · 81

(c) Does not arise

## Action Plan to improve Tax collection

\*93. DR. ABRAR AHMED: DR. RATNAKAR PANDEY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Board of Direct Taxes has drawn up any action plan to reduce the tax arrears and improve tax collection;
- (b) if so, what are the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA); (a) Yes. Sir.

(b) The main features of the Central Action Plan of the Incometax Department for the year 1990-91 in respect of reduction of tax arrears are as follows:

## Targets for reduction of I.T. demand and entries

(i) Reduce 60 per cent of the gross arrear demand brought forward on 1.4.90

THE MINISTER OF COMMERCE

(ii) Reduce 85 per cent of the gross current demand raised during the year 1990-91.

subject to the condition that the total Income-tax demand (arrear-current) to be carried forward as on 1.4.1991 should be 10 per cent less than the gross arrear demand

(iii) The above two targets are

less than the gross arrear demand brought forward as on 1.4.1990.

(iv) The total number of entries of income-tax demand (arrear and current)) to be carried forward as

on 1.4.1991 should be 25 per cent less that such entires brought for-

ward on 1.4.1990:

11.515 crores.

For collection of taxes, targets are fixed for different Chief Commissioners' regions after taking into account the budget estimates of direct taxes for the relevant financial year and the actual collection in the preceding financial year. For the current financial year, the budgeted target for collection is Rs. 6089 crores of corporation tax and Rs. 5426 crores of income-tax, making a total of Rs.

News item captioned "NCAER plea to remove export Bottlenecks

## \*94. SHRI PRAMOD MAHAJAN: SHRI HARVENDRA SINGH HANSPAL:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the newsitem titled "NCAER plea to remove ex-

port bottlenecks" which appeared in

the Financial Express, New Delhi, dated January 30, 1991;

(b) whether the suggestion for

(b) whether the suggestion for introduction of super Replenishment (REP) to exporters, based on volume of exports is being considered by Government; and

(c) if so, what action is proposed to be taken to improve country's export trade? WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUS-TICE (DR. SUBRAMANIAN SWA-MY): (a) Yes, Sir.

(b) and (c) A flexible Scheme for

issue of Replenishment (REP) Licences has been introduced in current Import-Export Policy for 1990-93. A periodic review is undertaken in various provisions of Import-Export Policy, including REP Licences Scheme, in response to developments in trade situation.

The key elements of strategy for boosting exports consist of the following:--

- (a) availability of raw materials, components and capital goods to exporters at near world prices;
- tive schemes like CCS, duty drawback, IPRS and concessionary interest rates;

  (c) Supportive exchange rate and

(b) maintaining the export incen-

- demand management policies;
  (d) improvement in infrastructu-
- ral facilities;
  - (e) decision making process to be expedited, especially involving inter-Ministerial problems.

Besides, Government have initiated intensive bilateral discussion to boost exports. A beginning of this process has been made with the visit of a high level delegation led by Commerce Minister to China.

Effect of Gulf crisis on Imports and Exports

- \*95. SHRI J. P. JAVALI: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that Gulf crisis would affect our expert-import trade; and
- (b) if so, what are the details of contingency plans chalked out by Government to ensure proper trade in